

or on any train carrying passengers, or in a waiting hall, cloak room or reservation or booking office or on any platform or in any place within the precincts of a railway station or the accidental falling of any passengers from a train carrying passengers.

2. However, no claim for loss of property shall be entertained on behalf of the claimants.
3. The same scale of compensation will be available under this scheme as is provided in the Railway Accident (Compensation) Rules, 1990. Under these rules the compensation in case of death or permanent disability is Rs. 2 lakhs, and in case of injuries the minimum compensation is Rs. 16,000 and the maximum is Rs. 1,80,000.
4. No compensation will, however, be payable in cases of suicide or attempted suicide, self-inflicted injury, his own criminal act, or any act committed in a State of intoxication or insanity or natural death or disease or medical or surgical treatment unless such treatment becomes necessary due to injury caused by the said 'untoward incident'.
5. The application for compensation will be adjudicated by Railway Claims Tribunal. Nineteen Benches of this Tribunal have been set up in different parts of the country. The decrees of the Railway

Claims Tribunal will be satisfied by the Zonal Railways after following the normal procedure.

Drip Irrigation System

*314. SHRI GABHAJI MANGAJI THAKORE:
SHRI TEJSINGHRAO BHONSLE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have revised or propose to revise the existing policy regarding subsidy being provided for the promotion of drip irrigation system in the country;

(b) if so, the details thereof;

(c) the time by which final decision in this regard is likely to be taken;

(d) whether any State Government has approached the Union Government for restoration of old rates of subsidy in the centrally sponsored scheme for drip irrigation in horticulture;

(e) if so, the details thereof; and

(f) the final assistance provided for this purpose for the year 1994-95, State-wise?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAHKAR): (a) to (c). A proposal to revise the present subsidy structure under the centrally sponsored scheme of "Use of Plastics in Agriculture" for installation of drip irrigation for more than one hectare per beneficiary is under consideration of Government of India, and decision is likely to be taken shortly in this regard.

(d) and (e). Some States like Andhra Pradesh, Gujarat and Madhya Pradesh, have approached the Ministry for allowing subsidy for more than one hectare per beneficiary under the scheme.

(f) The State-wise details of the allocation for the year 1994-95 under the scheme is given in the enclosed *Statement*.

STATEMENT

Financial Outlays for Financial Year 1994-95

Sl. No.	State	Drip Installation Amount (in lakhs)	Drip Demonstration Amount (in lakhs)
Category A			
1.	Andhra Pradesh	456.00	12.00
2.	Gujarat	180.00	7.50
3.	Karnataka	495.00	10.50
4.	Maharashtra	702.00	30.00
5.	Tamil Nadu	372.00	10.50
	Sub total	2205.00	70.50
Category B			
1.	Haryana	42.00	3.00
2.	Himachal Pradesh	42.00	3.00
3.	Kerala	198.00	9.00
4.	Madhya Pradesh	117.00	6.00
5.	Orissa	249.00	10.50
6.	Punjab	33.00	3.00
7.	Rajasthan	66.00	3.00
	Sub Total	747.00	37.50
Category C			
1.	Uttar Pradesh	165.00	16.50
2.	Arunachal Pradesh	6.00	0.60
3.	Andaman & Nicobar	6.00	0.60

Sl. No.	State	Drip Installation Amount (in lakhs)	Drip Demonstration Amount (in lakhs)
4.	Assam	18.00	1.80
5.	Bihar	93.00	6.00
6.	Chandigarh	6.00	0.60
7.	Dadra & Nagar Haveli	6.00	0.60
8.	Daman & Diu	6.00	0.60
9.	Delhi	6.00	0.60
10.	Goa	6.00	0.75
11.	Jammu & Kashmir	39.00	8.00
12.	Lakshadweep	6.00	0.60
13.	Manipur	6.00	0.60
14.	Meghalaya	6.00	0.60
15.	Mizoram	6.00	0.60
16.	Nagaland	6.00	0.60
17.	Pondicherry	6.00	0.60
18.	Sikkim	6.00	0.60
19.	Tripura	6.00	0.60
20.	West Bengal	63.00	5.40
Sub Total		468.00	42.00
Grand Total		3420.00	150.00

Paddy Cultivation

*315. DR. K.V.R. CHOWDARY: Will the Minister of AGRICULTURE be pleased to state:

(a) the total area of land under paddy cultivation in the country at present, State-wise;

(b) whether there is any shortfall in the area under paddy cultivation as compared to the last two years;

(c) if so, the details thereof, State-wise; and

(d) the financial assistance provided to each State during the above period to bring more area under paddy cultivation?